Government of Jammu and Kashmir
Civil Secretariat, Home Department
Jammu/Srinagar.

N O T I F I C A T I O N.

Srinagar, the ___17th may___, 2016

SRO 151 .- Whereas, on 10.10.2012, SHO Police Station, D.H.Pora, District Kulgam alongwith Nafri of Police Station, CRPF 18 Bn and 62 RR were performing Naka duty in DH Pora. During checking one Alto Car bearing Regd. No. JK16/1721 coming from Nandimarg to D.H. Pora was stopped. On search of the said vehicle, three persons namely 1) Mohammad Yousuf Magray S/o Abdul Gani R/o Lassipora Pulwama 2) Shabir Ahmad Magray S/o Gh. Nabi Magray R/o Nowgam Payee and 3) Abid Manzoor S/o Manzoor Ahmad Magray R/o Nowgam were found in the vehicle and during search of the said vehicle, one hand grenade, 01 pistol, 01 Magazine and 10 rounds were recovered from one of the arrested person namely, Mohammad Yousuf Magray; and

Whereas, on preliminary questioning, the said person disclosed that he is a terrorist of banned HM outfit and other two accused persons were also involved in terrorist activities; and

Whereas, in this connection , Case FIR No. 105/2012 under sections 13 and 20 of the Unlawful Activities (Prevention) Act, 1967 and 7/25 Arms Act was registered in Police Station, D.H. Pora and investigation initiated; and

Whereas, during the course of investigation, on the basis of statement of witnesses, the seizure memo and other evidence, the Investigating Officer has established a prima-facie case against the accused persons under section 13 & 20 of the Unlawful Activities (Prevention) Act, 1967 apart from other offence; and

Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the accused persons; and

Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the